
(2004) 09 P&H CK 0080

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. 37576 of 2004

Malwa and another

APPELLANT

Vs

State of Haryana

RESPONDENT

Date of Decision : 09-09-2004

Acts Referred:

Citation : (2005) 3 Cri.CC 70 : (2005) 2 RCR(Criminal) 662

Hon'ble Judges : Satish Kumar Mittal, J

Advocate : Mr. Pawan Gaur, Advocate.For the Respondnet, Mr. Sunil K. Vashisth, AAG, Haryana., Advocates for appearing Parties

Judgement

Satish Kumar Mittal, J.

1. The petitioners have filed this petition under Section 439 Cr.P.C. for grant of regular bail in case F.I.R. No. 473 dated 9.7.1997, registered at Police Station Sarai Khawaja, Distt, Faridabad, under Sections 7/10/55 of the Essential Commodities Act.

I have heard the learned counsel for the parties.

2. Both the petitioners were on regular bail. Subsequently, their bail bonds were cancelled only on the ground that they did not appear before the trial Court on 12.7.2004. Counsel for the petitioners contends that in fact he had noted the date as 14.7.2004 instead of 12.7.2004. He further contends that in similar circumstances, coaccused Shiv Dutt, who is the main accused and whose bail bonds were also cancelled by the trial Court, has been granted regular bail by this Court vide order dated July 29, 2004 (Annexure P1) passed in CrI. Misc. No. 34041M of 2004.

In view of the aforesaid facts, without commenting on the merits of the case, I deem it appropriate to grant the concession of regular bail to the petitioners.

Bail to the satisfaction of the trial Court.